

NOTIFICATIONS UNDER CUSTOMS ACT
1962 AND CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
K. R. GANESH): I beg to lay on the
Table—

(1) A copy of Notification No.
G.S.R. 324 (Hindi and English
versions) published in Gazette of
India dated the 30th March, 1974,
under section 159 of the Customs
Act, 1962 together with an explana-
tory memorandum. [Placed in lib-
rary. See No. LT-6662/74]

(2) A copy of Notification No.
G.S.R. 323 (Hindi and English ver-
sions) published in Gazette of
India dated the 30th March, 1974,
issued under the Central Excise
Rules, 1944, together with an ex-
planatory memorandum. [Placed in
Library. See No. LT-6663/74]

BOMBAY RENTS, HOTEL AND LODGING
HOUSE RATES CONTROL (GUJARAT
AMDT.) ACT, 1974

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS
(SHRI F H MOHSIN): I beg to lay
on the Table a copy of the Bombay
Rents, Hotel and Lodging House Rates
Control (Gujarat Amendment) Act,
1974 (President's Act No. 5 of 1974)
(Hindi and English versions) pub-
lished in Gazette of India dated the
31st March, 1974, under sub-section
(3) of section 3 of the Gujarat State
Legislature (Delegation of Powers)
Act, 1974. [Placed in Library. See No
LT-6664/74].

INDIAN TELEGRAPH (FIRST AMDT.)
RULES, 1974

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS
(SHRI JAGANNATH PAHADIA): I
beg to lay on the Table a copy of the
Indian Telegraph (First Amendment)
Rules, 1974 (Hindi and English ver-
sions) published in Notification No.
G.S.R. 259 in Gazette of India dated
the 9th March, 1974, under sub-section
(8) of section 7 of the Indian Tele-

graph Act, 1885. [Placed in Library.
See No. LT-6665/74]

13.48] hrs.

PUBLIC ACCOUNTS COMMITTEE
HUNDRED AND SIXTH AND HUNDRED AND
SEVENTH REPORTS

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour): I beg to present the
following Reports of the Public Ac-
counts Committee—

(1) Hundred and Sixth Report
on action taken by Government on
the recommendations contained in
their Seventy-ninth Report relating
to Ministry of Railways.

(2) Hundred and seventh Report
on action taken by Government on
the recommendations contained in
their Eighty-fourth Report relating
to Department of Cooperation.

13.49 hrs

STATEMENT RE ALLEGED BAYO-
NET CHARGE BY R.P.F. PERSON-
NEL AT LAKHISARAI RAILWAY
STATION

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI
MOHD. SHAFI QURESHI): Sir, this
statement is being made by me in
reply to the notice of breach of pri-
vilege and contempt of the House
given by Shri Madhu Limaye and the
discussion in the House on 9th April
1974 which has arisen out of a state-
ment made by me in the Lok Sabha
on 29-3-74 on the alleged atrocities
committed by the Railway Protection
Force personnel at Railway Station
Lakhisarai on 19-3-74.

In the statement, I had only said
that 'no bayonet charge' was ordered
by the police or the RPF engaged in
dispersing the mob. In this connec-
tion, it may be necessary to explain
that a "bayonet charge" is a definite
act where the Force making the
charge is formed up in a particular
formation and the charge is made
under proper command and control.
I had meant to convey to the House

[Sari Mohd. Shaif Qureshi] that no such bayonet charge had been ordered by any police or RPF officer present at the spot.

The fact that I had in my statement accepted that five of the arrested persons had received punctured injuries goes to show that there was no intention on my part to make a wrong statement deliberately or to hide any facts. It has been mentioned by the hon. Member himself in his quotation from the book on Medical Jurisprudence by Dr. N. J. Mody that punctured or penetrating wounds may be caused by a variety of instruments such as bayonet, spear, dagger, pick-axe, arrow, etc. The weapon by which these injuries were actually caused would be established only through police investigation which is in progress.

These facts had been placed before the House on the basis of the information available with the railway administration at the time of making the statement, supplemented by the information then furnished by the Inspector-General of Police, Bihar, himself.

I did not make any statement about the suspension of the Supply Inspector as the official concerned is not a railway employee, and we had no control over him nor was any information available with the railway administration about the part played by the said inspector or his involvement in the burning of the Lakhisarai godown in collusion with the RPF personnel.

श्री मधु लिखये (वांका) : मैं केवल बेयोनेट चार्ज के बारे में ही आप के सामने दो बातें रखना चाहता हूँ। इन्होंने कहा है कि :

"It may be necessary to explain that the bayonet charge is a definite act where the Force making the charge is formed up in a particular

formation and the charge is made under proper command and control."

स्थिति को धूमिल करने का इस में जानबूझ कर प्रयास किया गया है। मैं ग्राक्सफोर्ड डिक्शनरी से आप को बेयोनेट चार्ज का अर्थ बताता हूँ। 'उस के बाद आप निर्णय कीजिए (अव्यक्त) . . . जब मैं बोलने लगता हूँ आप बीच में टोकने लगते हैं। मुझे आप दो मिनट दीजिए। दो मिनट से एक सेकेंड अधिक लूना तो आप बीच में टोकिये। जब मैं बोलने के लिए खड़ा होता हूँ आप की इजाजत से तो आप मुझे अपनी बात कहने तो दीजिए। उस के बाद आप को जो निर्णय होगा उस को मैं मानूंगा। ग्राक्सफोर्ड डिक्शनरी के पृष्ठ 200 पर बेयोनेट चार्ज की यह परिभाषा की गई है।—

—Bayonet charge: impetuous attempt.

[श्री पृष्ठ 608 पर 'Impetuous, का यह अर्थ दिया है

—moving violently or rapidly; acting with rash or sudden energy."

'हालत में "कामेशन होता है," "आंडर दिबा जाता है" ये सारी बातें जो है इन का कोई मतलब नहीं है। सही स्थिति यह है कि लडको के ऊपर बेयोनेट का हमला हुआ, उन के पट फाड़े गए। इस की वह कहते हैं कि जांच हो रही है तो जांच होने के पहले ये इस को रूख धाउट कैसे करते हैं कि यह बेयोनेट से नहीं हुआ। यह सीधा सा सवाल है। क्या इन का यह कहना है कि पुलिस ने स्वीयर का इस्तेमाल किया है? मैं यही कह रहा हूँ कि इन को एक्सक्लूड नहीं करना चाहिए और यदि इन्होंने एक्सक्लूड किया है इसलिए सदन को घुमराह करने का यह प्रयास है।

श्री मुहम्मद सफी कुरेसी : मैंने जो यहाँ पहले बयान दिया था उसमें यह साफ कहा है कि पुलिस ने या सार० पी० एफ० ने कोई ऐसा हुकम नहीं दिया है कि बेयोनेट चार्ज किया जाये ।

श्री मधु निष्ये : चार्ज तो हुआ हुकम हुआ या नहीं हुआ ।

श्री मुहम्मद सफी कुरेसी . यह तो फेडरल पोलीशन है जो मैंने हाउस के सामने रखा है । अब खुद हम के बयान के मुताबिक डा० मोदी की जूरिस्प्रूडेंस में (अवधान) मैंने जो कहा कि पाच घादमियों को पन्चवर्ड इनजरीज हुई है । अब वहाँ पर यह हकीकत है कि नेलवे का जगना तोड़ा गया । जगले को बजह से किसी के पेट में जंगला चुवा किसी को बेयोनेट से लगा किसी को छुरा किसी ने घोषा काँई खुद गिरा ये तथाम चार्जे तः पुलिस देख रही है हमी कैने हम के बारे में कुछ कह सकते हैं ?

MR. SPEAKER: As this matter is already under investigation, the Minister has not given his own opinion. He says, no formation was made for that particular act. But when the investigation is made, they may enquire into it. There is nothing which the minister says is debarred from the enquiry. May be the investigation may reveal whether bayonet or some other piercing implement was used. Where does the minister come in here? I cannot allow it.

The Minister of External Affairs will lay the whole statement about the negotiations at 6 o'clock.

SHRI INDRAJIT GUPTA (Alipore): Will he lay or say something also?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): If you like, I will make a short statement.

SHRI INDRAJIT GUPTA: We want some statement.

12.58 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

MATTER UNDER RULE 377

SHORTAGE OF CERTAIN DRUGS

SHRIMATI ROZA DESHPANDE (Bombay Central): Through you Sir, I would like to draw the attention of the Minister for Petroleum and Chemicals to the fact that there is an acute shortage of a medicine called sharkoferrol, which is given to the TB patients, and a cough syrup, Glycodine Terp Vasaka, supplied by the Alembic Chemical Works Ltd. Baroda. They have stocks piled in their godowns and they are not marketing it since January 1974, in order to pressurise the Government to increase the price of these drugs. The cost price of this cough syrup of 70 ML is just 23 paise, but it is sold for Rs. 2.30. Similarly, the cost price of Sharkoferrol is only Rs. 1.20 but it is sold at Rs. 6.24. I would request the minister to go into the details of the functioning of this Alembic Chemicals in which the LIC General Insurance have investment upto 29%. It is bifurcating into various companies to avoid income-tax and central taxes. I would request the minister to look into it and make a statement by tomorrow.

AN HON. MEMBER: Where is the minister?

MR. DEPUTY-SPEAKER: This was admitted only a little while ago and the minister was not informed. You cannot expect him to be here. What the Lady Member said has gone into the record and I hope the minister will take note of it.